THE MALARIA (PREVENTION AND ERADICATION) BILL, 1995.

SHRI SURESH PACHOURI (Ma-dhya Pradesh): Madam, I beg to move for leave to introduce a Bill to provide for the establishment of an autonomous National Malaria Eradication Authority to monitor and take effective steps for. the prevention and eradication of Malaria in-eluding the malaria caused fay Plasmodium falciparum or cerebral malaria which kills thousands of people in various parts of the every year, particularly in Madhya Pradesh, Gujarat Maharashtra and Rajasthan. National Capital Territory of Delhi, by taking stens to era-dinate malaria casuing mosquitoes and making available better medication to the affected citizens and for matters connected therswith and incidental thereto.

The qwtstion was put and the motion was adopted,

SHRI SURESH PACHOURI: Madam, I introduce the Bill.

SHE CYCLING (PROMOTION AND INCENTIVES) BLL, 1999

SHRI SURESH PACHOURI (Ma--i!3»?a Pradesh): Madam, I beg to move for leave to introduce ^a Bill to provide for the promotion of use of bicycle by the employees of public and private sectors and general public for their journey to workplaces and for covering smaller distances and for giving vraious incentives to such employees and earmarking roads for exclusive use of bicycles in order to jeduce the air pollution and also to -aduce burden on exchequer by reducing- the import of petroleum presets and for matters connected therewith or incidental thereto

The question was put and the motion was adopted.

SHRI SURESH PACHOURI; Madam, I introduce the BilL

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): Shri Satya Prakash Malaviya not here. Next bill also to be moved by Shri Satya Prakash Malaviya, not here.

The Government of National Capital Territory of Delhi (Amendment) Bill, 1993 was being discussed. Shri Jagesh Desai, your name is here. You can go back to your seat and speak.

THE GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (AMENDMENT) BILL, 1993 (Contd.)

SHRI JAGESH DESAI (Maharashtra): Madam, I would like to say one or two thinfe in this regard.

Without amending the Constitution, I think, this House cannot pass this kind of a Bill, Last time I had pleaded that the best course would be to bring a Constitutional amendment because in this a Union Territory is not covered, only the States and the Union are covered. Ag such, again, I request my good friend that it is better to withdraw this Bill and he may come with a Constitutional Amendment Bill. I think, this House will defini-nitely give support if it is bought in that form so that Delhi can have its own laws through its own Legislature and according to the wishes of the people. Without amending the Constitution, this cannot be done. I hope, my good friend will definitely think over my suggestion and after the reply of the Minister, he will withdraw this Bill.

SHRI JAGDISH PRASAD MA-THUR (Uttey Pradash); He has with drawn himself from the country itself!

SHRI JAGESH DESAI; When I talked to him personally, I was feeling that he agreed to my proposal. If he brings a Constitutional amendment, definitely, I think, he will get good support from the House. We want that Delhi Legislature must have its own laws, is own regulations so that it can fulfil the desires of the people of Delhi. I again request that he should withdraw the Bill that he should bring a Consti-tutinaal Amendment Bill.

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): I have three names in the list. Prof. V. K. JVTalhotra, not here. Shri Jagdish Prasad Mathur. Shri Ish Dutt Ya-dav, not here. Mr. Minister, would you like to say a few words?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED); Madam, my esteemed friend, Mr. Shar-ma introduced this Bill on 13.8.1993 I wish he were here. He has gone out of the country for some purpose. The contents of the Bill were very much highlighted by the mover and many Members actively partcipated in this have very debate. My task was made easier by some of my friends, particularly Vayalar Ravi who is not here, because the Bill particularly seeks to amend the Government of National Capital Territory of Delhi Act, through insertion of clause 89... to provide for (a) separate Secretariat staff for the Legislative Assembly Legislative Assembly may regulate the recruitment and service conditions of this Secretariat staff and (c) till such time as the provisions are made, the LG, in consultation Delhi, may take with the Speaker of rules

regulating he recruitments. This tne essence that the Bill seek to amend. The provisions of the Bill were examined by the Ministry of Law from legal and constitutional angles Article 239A (1) (a) of the Constitution empowers the Legislative Assem bly to make laws for the whole or any part of the NCT with respect to any matter enumerated in the State List or the Concurrent List, as is ap plicable to the UTs. Under the scheme of the Constitution, Madam, the Uts do not have separate Services.The Constitution two kinds of services, contemplates only namely, the Central Services and the State Public Service. There are no Services in respect of UTs. Services in the Uts are relatable to Entry 70 of the Union List of the Seventh Schedule of the Constitution. namely, the Union Public Services, the All India Services and the Union Public Service Commission. Therefore, the subject matter of the Bill is not within the legislature competence of the Legislative Assembly of the NCT of Delhi, and hence, cannot be consti tutionally valid. Hence, I am cons trained to oppose this Bill. In the initial stage itself, when Mr. Satish Agarwal was presiding here, I raised an objection whether the Bill as such is maintainable or not. My pleawas that it is not maintainable because the matters referred to in the Bill can only be given effect to by way of amendment to the Constitution. Article 239A (1) (a) (3) empowers the Legislative Assembly to make laws in the whole of NCT or part of that NCT in respect of matters enumerated in the State List or Concurrent List, as is applicable to the UTs. Under the scheme of the Constitution. UTs do have services and I have already mentioned here. Servi it ces in the UTa are relatable to entry 70 only of the Union List in the Seventh Schedule. Mr. Naravanasamy, who raised some matters Par-

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t'mclariy with regard to the differen-ce of opinion between the Governor, Lit. Governor and the Chief Minister he was referring to Pondicherry isaid that if the elected Government takes a decision, the Lt. Governor can reverse it. Constitutionally the position is that the Lt. Governor can differ. When he differs, he can refer the maiter to the Union Government where the decision is taken. Till then, if for urgent public importance, on the same issue, a decision has to be taken, he can take. But the decision finally is to be ta-k-n by Government of India. So, many points have been raised in this Bill but the pointed question is only with regard to the services as I have mentioned already. This is specifically in the Constitution mentioned Therefore, the Bill before the House seeks to make the provision for an independent Secreatrita for the Legislating As&embly of the NCT of Delhi on the lines of provisions of 98 and article 187 of article Constitution. It is stated that for maintaining the independence of the Legislative Assembly and for having a proper and effective control on the executive it is essential that the Legislative Assembly should have independent Secretariat which will, in addition, develop the requisite skill and expertise in managing the affairs of the Legislative Assembly. Madam, the principle behind the Bill, we can understand. But one has to go by what the Constitution permits. Under the specific provisions made in the Constitution it is not possible to make the proposed amendment to the NCT Act. As the we have after a hon. Members are aware. good deal of deliberations, made a unque arrangement for the administration of the NCT of Delhi whereby we have secured a balance between the interests of the tirtkm by giving the Union Gov-

ernment on the one hand and a complete and comprehensive control over the National Capital, on the other hand, by satisfying the long-felt needs of the people of Delhi to responsible and achave a democratic, Government at the local isvel. countable this, new provisions of the To secure Constitution expressly retain the status of the Union Territory for the National Capital while providing for a Legislative Assembly and the Council of Minis ters on the pattern of a State. It is not, therefore, possible under the Constitution to confer any powers on the Legislative Assembly or the Government of Delhi which would militate against it₃ Constitutional status as a Union Territory. Hon. Member Shri Vaya-lar Ravi already been mentioned by me, has already dealt with the necessity of keeping Delhi asa Union Territory. I need not go over the same Bal-laklshnan ground again. The Committee has gone in depth into this and has ruled out grant of Statehood to Delhi. The Government and Parliament have accepted this. The subject matter of the Bill relates to the Services in the Union Territory. Under the Constitution, there are only two categroies of services, namely, the Union Seviees end the State Services-There is no separate class of Union Territory All Services Services. in the Union Territories, therefore, come under the Union or purposes of the Central Services for Constitution. Entry 41 of the State

last, relating to State Public Services applies only to Services in the regular States and not in Union Tern-Territories. All Central Government services are govehned by rules made by the President under Article 309 or the relevant law on the matter. In view of this it is not constitutional, ly possible to make a provision as

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proposed in the Bill conferring powers an the Legislative Assembly of the Union Territory to make provisions for a separate Secretariat Service in the Union Territory of Delhi. As such, Parliament cannot enact this Bill because of the Constitutional limitations. I would, therefore, request the hon Member not to press the Bill. But he is not here. Convention demands that I should request him, but he is not here. (Interruptions)

ओ सुन्दर सिंह भंडारी (राजस्थान) : उपसमाध्यक्ष महोदया, अगर यह आपति वैलिड थी तो डिस्कशन के लिए कैसे रखा गया और अगर डिसकसन के लिए रखा गया है तो अब कंस्टीट्यूशतल धार इसमें ग्राना, इसका कोई प्रयीनहीं है।

श्री पी०एम० सर्देद : मैं इसका ग्रर्थ तो नहीं बोल सकता, मगर मेरी अपनी राय कंस्टीट्यूशवती जो हैं, म यह सभा के सामने रखता हूं। ग्राप इसे एक्सप्ट करें या नहीं, मेरी ग्रंपनी राज कंस्टीट्यूशन के मुताबिक क्या है, मैं हाऊस के सामने रखता हूं।

श्री जगदीश प्रसाद माथए (उत्तर प्रकेश): ग्राप मंत्री के नाते संस्कार की तरफ से बोल रहे हैं। श्रमर सरकार को यह ब्रायित मालुग थी तो अब इसको एडमिट किया गया ती ला फिनिस्ट्री से या किसी स्टेज पर यह चैक होता है

whether it is admissable or not.

यह भाषकी सरकार ने या सैकेटरिएट ने उनको एडमिनिबेल माना तभी तो इसको एक्सेप्ट किया । भ्रमर एडमिसिबिल वहीं होता तो सरहार को तरह से इंडरोडक्टरी स्टेब पर ही िरोध होना चाहिए था कि यह एड भिक्तिबिल नहीं है, कंस्टीट्यूशनली वैलिड नहीं है।

Why did not the Government oppose the Bill at the introduction stage itself?

SHRI SAYEED: P. M. Initially when it was taken up for considera tion. I was there. I was there when it was debated last. I raised the matter. At that time, Shri Satish Agarwal, who was in t'he Chair, said that since it had already been admit

of Delhi Bill,

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SHRI JAGDISH PRASAD MA-THUR; That is what I am saying.

SHRI P. M. SAYEED: He said that since it had already been admitted, we could have a discussion on it.

SHRI JAGDISH PRASAD MA-THUR: That is what I am saying How was it admitted at all?

SHRI P. M. SAYEED: I am pla-placing the position before the House. It does not debar me from explaining the position to the House.

SHRI JAGDISH PRASAD MA-THUR: of Course.

SHRI P. M. SAYEED: This is whst I am humbly submitting before the House.

SHRI JAGDISH PRASAD MA-THUH: You certaily have the right to express your opinion. But as a Government, when a Bill was being admitted you ought to have scrutinised it. Why was it not done? That is the difficulty.

THE VICE-CHAIRMAN- (SHRIMATI KAMLA SINHA). Let us not go into that now, (Interruptions)

श्री अगदीस प्रसत्द मत्युप : मैं केवल यह दिखाना चाहता हूं कि ग्रापकी सरगार की स्कटनी कितनी बेईमानी है। म्राप एक तरफ तो उसको एडीमट करते हैं, दूसरी तरफ कंस्टीट्यशनल अमेंडमेंट में उसका विरोध करते हैं। यह म्रापके सरकार के डिपार्टमेंट जो चैक करते हैं. तो इसको स्वीकार नहीं करना चाहिए था। यह हो कैसे गया?

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श्री पी॰एम॰ सईद: माथुर साहब, मैं ग्रापके इस हाऊस में डेव्र-दा साल से आ रहा हूं, जा रहा हूं। मगर प्राप एक सीनियर मेंम्बर हैं। एडिमितिबेलिटी सरकार नहीं करती है, सैकेटरी करते हैं। if I am correct.

SYED SIBTEY RAZI (Uttar Pradesh): You are right.

SHRI P. to. SAYEED: Therefore, let us not...

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): Let us not go into that debate. Since it had been admitted and since the discussion oQ it is almost complete now...

SHRI P. M. SAYEED: Madam, I am not raising that matter. I am putting an end to that.

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): Okay.

SHRI P. M. SAYEED: I do not want to rake up that issue. I would, however, add, Madam, that every possible effort should be made to ensure that the Secretariat of the Assembly¹ functions properly and efficiently and that the Speaker should not face any difficulty in the discharge of his duties. This, however, is a matter which must be governed by proper conventions and healthy practices.

SHRI JAGDISH PRASAD MATHUR: Right.

SHRI P. M. SAYEED: It should not be difficult to have a working arrangement between the Lt. Governor and the Speaker in the matter of control over the staff assigned to the Legislative Assembly. The Central Government is as much interested in the proper functioning of the Legislative Assembly of Delhi, as the Government

of the National Capital Territory oS Delhi.

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May I. therefore, request that the Bill be withdrawn since, under the provisions of the Constitution, we cannot confer the power on the Legislative Assembly, which the Bill wants to?

SHRI JAGDISH PRASAD MATHUR: Madam, I have a few obervations to make—

मैं स्वागत करता हूं मंत्री महोदय का कि अपने वक्तव्य में उन्होंने कहा। क्योंकि उनका कहना है कि कंस्टीट्यूशनली पासिविल नहीं है। लेकिन एक बात उन्होंने सही कही है कि हैल्थ कंबेंशन के माध्यम से होना चाहिए। तो मैं प्राणा करता हूं कि संस्कार इस विषय में प्रसल में हैल्थी कंबेंशन डालेगी और दिल्ली प्रसेंबली के स्पीकर प्रादि को इतनी इजाजत देंगे कि वह अपने चाइस के प्राधकारियों को रख सकें और उनसे स्वतंत्रता से काम ले सकें और उनसे स्वतंत्रता से काम ले सकें और उनसे काई कठिनाई न हो। तो यह हैल्थी कंबेंशन ग्रापके ग्राज के भाषण तक सीमित नहीं रहेगा, व्यवहार में रहेगा, ऐसी मैं ग्राणा करता हूं।

भी धो० पी० कोहली: (दिल्ली) मैं सिर्फ यह कहना चाहता हूं कि मंत्री महोदय ने जो यह कहा कि हैस्दी कन-वेन्शन हो सकती है, वर्किंग ग्ररेंजमेंट हो सकता है तो मेरा यह सवाल है कि इसकी पहल केन्द्र की ग्रोर से होनी चाहिए ग्रीर दिल्ली सरकार के प्रतिनिधियों के साथ बैठ कर केन्द्र सरकार यह विचार करे कि ये हैल्दी कनवेन्शन क्या हो सकती है श्रीर विका ग्ररेंजमेंट क्या हो सकता है? एक निर्वाचित सरकार प्रयना कामकाज ठीक ढंग से कर सके, इसके लिए उतको जो इनफास्ट्रक्चर सुविधाएं मिलनी चाहिएं, जो उसका अपना एक सेकेटेरिएट होना चाहिए, जो श्रयने ग्रफसरों पर उसका ग्रधिकार होना चाहिए, पोस्ट कीएट करने

का, उनको रखने का, ग्रगर ये सब कुछ महीं होता है तो एक निर्वाचित संस्कार काम कैसे कर सकती है? इसलिए मैं मंत्री महोदय की इस बात से बिलकुल सहमत हं कि उन्होंने ठीक भावना से यह बात कही है कि अगर आवश्यकता है सरकार को अपना काम सुचारू रूप से चलाने की तो इसके लिए कोई न कोई विका भ्ररेंजमेंट होना चाहिए ग्रीर वह विकंग क्ररेंजमेंट क्या हो सकता है, मंत्री महोदय के मन में भी उसकी कुछ न कुछ कल्पना होगी, उतको बैठ कर दिल्ली सरकार के प्रति-निधियों के साथ डिसकस करना चाहिए. चर्चा करनी चाहिए, उसको इंवाल्व करना चाहिए, इस सारे प्रस्ताव में से मैं समझता हूं कि 🔉 यह काम की बात निकलती है।

भी पौ०एम० सईव : महोदया, जो भावनाएं यहां व्यक्त की गई हैं, उसमें मैं भी भ्राशा करता हूं कि यह जो विधेयक है नेशनल कैंबिटल टेरिटरी, एक खास विवेयक पास करके इसे युनियन टेरिटरी बना दिया गया है। इस विवेयक को पास करने से पहले ही राजधानी के जितने राजनीति में काम करने वाले मेरे मिल हैं, उन सबसे राय पूछ कर ही यह विधेयक यहां पार्लियामेंट में पेश किया गया था। इसके भंतर्गत क्या हो सकता है संविधान के मंदर, वे बात मैंने सभा के सामने रखी हैं। इसके श्रंतर्गत उपराज्यपाल का मपना एक स्थान है। उपराज्यपाल मौर वहां के जो सभापति असेंबली के स्पीकर, वे दोनों मिलकर इसका हल दुंढ सकते हैं। केन्द्र सरकार इस विधेयक के श्रंदर श्राती नहीं है इसलिए हम भी ग्राशा करते हैं कि वेदोनों ऐसा एक वर्किंग ग्ररेंजमेंट करें जिसे कार्यान्वित करने में कोई कष्ट नहीं होना चाहिए। इसमें मैं भी सहमत हूं।

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): I sfiall now put the motion for consideration of the Bill to vote. The question is:

"That the Bill further to amend the National Capital Territory of Delhi Act. 1991, be taken into consideration."

The motion was negatived.

भी सुन्दर सिंह भंडारीः किर वे डिबेट...(ब्यवधान)...मेंडम, भव भाष कंसिडरेशन का मोशन रख रही ...(ब्यवधान)कंकिडरेशन तो हा गया है।

Bill, 1995

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): The motion has been negatived. The mover in also not here.

SHRI P. M. SAYEED: Consideration of the Bill has been negatived.

SHRI SUNDER SINGH BHANDARI: The Bill is the property of the House. The House can accept it or reject it. Once it has been accepted and the discussion has taken place, now it is the

property of the House. It is for the House either to accept it to

or to reject it.

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): Okay. The House has decided it. Consideration ot the Bill has been negatived.

THE ELECTROPATHY SYSTEM OF MEDICINE (RECOGNITION) BILL 1993.

श्री जगम्माच सिंह (मध्य प्रदेश) : उपसभाष्यक्ष महोदया, मैं प्रस्ताव करता कि इलैक्ट्रोपैथी चिकित्सा पदति (मान्यता) विधेयक, 1993 पर विचार किया जाए।

उपसभाध्यक्ष महोदया, मैं एक महत्वपूर्ण विषय की भ्रोर सदन की ध्यान ग्राक्टर करते हुए निवदन करना चाहुंगा कि ब्राज हमारे देश में एक नवीन चिकित्सा पदति का प्रावेइट स्तर पर व्यापक रूप से प्रचार भीर प्रसार हो रहा है। वास्तव में मेडिकल साइंस, चिकित्सा विज्ञान को किसी देश की सीमा के ग्रंदर बांधकर नहीं रखा जा सकता है। नये नये ग्रधिकारों द्वारा विज्ञान की जो उपलब्धियां हैं वह विश्व की मानवता के लिए है। ग्राज की परिस्थिति में हमारा देश, जो दुनिया के उन देशों में से हैं जिसका स्थान आबादी की दृष्टि से विश्व में दूसरा है, तो यहां पर एहने दाखे सोगों